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IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTON  
CRIMINAL APPEAL NO(s). 1450 OF 2012

N.K. YOGENDER SINGH Appellant (s)  
VERSUS  
UNION OF INDIA & ORS. Respondent(s)

O R D E R

No one appears for the appellant nor any steps have been taken to comply with the previous order.  
The appeal is dismissed for non-prosecution.

.....J.  
(T.S. THAKUR)

NEW DELHI  
DATED 16th August, 2013.  
ITEM NO.16 COURT NO.7 SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CRIMINAL APPEAL NO(s). 1450 OF 2012

N.K. YOGENDER SINGH Appellant (s)  
VERSUS  
UNION OF INDIA & ORS. Respondent(s)

(Office Report on Default)

Date: 16/08/2013 This Appeal was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE T.S. THAKUR  
(In Chambers)

For Appellant(s) Ms. Kumud Lata Das,Adv. (N.P.)

For Respondent(s) Ms. D. Geetta,Adv.  
Mr. B.V. Balaram Das,Adv.

The Court made the following  
O R D E R

No one appears for the appellant nor any steps have been taken to

comply with the previous order.

The appeal is dismissed for non-prosecution.

| (Mahabir Singh)  
| Court Master

| (Indu Pokhriyal)  
| Court Master

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(Signed order is placed on the file)